

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 53/TT/2020

Subject : Petition for determination of transmission tariff for 400 kV Dharmapuri (Salem New) Somanahalli 400 kV D/C Quad Line along with Bay Extensions at Dharmapuri (Salem New) and Somanahalli Sub-stations under Transmission System associated with System Strengthening in Southern Region XIV.

Date of Hearing : 13.2.2020

Coram : Shri P. K. Pujari Chairperson
Shri I.S. Jha, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : TANGEDCO and 15 Ors.

Parties present : Shri S. Vallinayagam, Advocate, TANGEDCO
Shri S.S. Raju, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri Amit K. Jain, PGCIL
Shri Anshul Garg, PGCIL
Shri Mitali Sawant, PGCIL

Record of Proceedings

The representative of the petitioner submitted that as per investment approval dated 27.12.2011, the SCOD of the instant asset was 26.8.2014. He submitted that due to severe RoW issues and court cases, the instant asset was put under commercial operation on 30.3.2019 with a time over-run of about 55 months. Detailed justification has been submitted with the petition. He further submitted that the instant petition is filed for determination of tariff as per Regulation 7(2) of 2014 Tariff Regulations based on actual estimated expenditure incurred up to actual COD and additional capitalization projected to be incurred from COD to 31.3.2021.

2. He submitted that the initial apportioned approved cost of the asset covered in the petition was ₹27652.50 lakh which was subsequently revised in RCE-1 as ₹32515 lakh



and in RCE-2 as ₹51003.59 lakh. The estimated completion cost of the asset is ₹47769.83 lakh which is within the approved cost. The reasons for item-wise cost variation along with justification have been submitted in the petition. He prayed for approval of ad-cap, O&M charges and transmission tariff for 2018-19.

3. The Commission directed the petitioner to provide the following information on affidavit by 30.3.2020 with advance copy of the same to the respondents:-

- (i) Statement indicating amount of discharge for Initial Spares.
- (ii) Tariff Forms 4C, 7, 7A, 9, 9A, 12, 12B and 15.
- (iii) Details of year-wise discharge of the initial spares.
- (iv) Details of reasons for time over-run and correspondence exchanged, if any, chronology of the time over-run along with documents in the following format:-

Activity	Period of activity				Time over-run (in months or days)	Reason(s) for time over-run
	Planned		Achieved			
	From	To	From	To		
Land Acquisition						
LOA						
Supplies(Structures, equipment, etc.)						
Foundation/Civil Works						
Tower Erection/Equipment erection						
Stringing						
ROW issues (location-wise)						
Court cases						
Testing and COD						
Any other Activities for time over-run , if any						

4. The Commission further directed the respondents to file their reply by 6.4.2020 and the petitioner to file its rejoinder, if any, by 13.4.2020. The Commission also directed the parties to comply with the directions within the specified timeline and further observed that no extension of time shall be granted.



5. The petition shall be listed for final hearing in due course of time for which a separate notice will be issued.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

